FROM No. 4 (SEE RULE 42)

ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: CENTRAL

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y de	Ad vo c	ete for	the Appl	ecan'	t:- M. (cha.	ounder, G. N. Chakrowlock, S. North Del Roy, S. Chandling SC & H. Rahonom - Contema No. 3.
•	Advoc	ete for	the Resp	ond a	t: 50. C.	98	80 M. Rahonon - Contenu No. 3.
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	il !		s parse	. 4		X	Panigrahi, Vice-Chairman Hon'ble Mr K.V. Prahalad
6. A			sondî	u m		Y	Administrative Member
©, <i>)</i> -1	1702		. 11.	χ) }	Let the copy of the
٠. ١	Lan o	2 Della	re the	hin X		X	application be served upon the alleged contemnors within six
	9 9	>W5 7	y y v	Y		X	weeks and the matter shall appear
ord	eus.			X ▶ Y		γ	for hearing on 4.2.2004.
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		2 Sutio	John office) UL.	, , , , , , , , , , , , , , , , , , ,	X	Member Vice Chairman
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23.2.2004

Present: Hon'ble Shri Shanker Raju, Judicial Member

> Hon'ble Shri K.V. Prahladan. Administrative Member.

By an order dated 30.5.2003 in O.A.14/2002 directions have been issued to accord revised higher pay scale the applicants and typographical, mistake was rectified by an order dated 19.6.2003.

The respondents in their letter dated 17.9.2003 stated that it was not possible to implement the decision as the respondents have decided challenge the judgment in the higher Court of Law. This is not a ground to withhold the implementation Judgment. Unless the judgment of this Court is modified or revised, it remains. in effect. Accordingly the respondents are directed to implement the judgment, even subjecting it to the outcome of the Writ Petition to be filed, failing which the respondent Nes2 and 3 shall remain present in Court on 11.3.04.

List is on 11.3.04.

Member(A)

Member(J)

Heard Mr. M. Chanda, learned counsel 11.3.2004 for the applicant. -

> Inspite of direction of this Tribunal the respondent No. 3 did not present before this Bench today. The respondent No. 3 is again directed to present before the next available Division Bench.

> > List before the next Division Bench.

Disection for to verpondent no. 3 and Advocate Applient.

- proder of. 11/3/04

Member (A)

Member

(3)

13.5.2004 Present: The Hon'ble Sri Mikesh Kumar Gupta, Member (J).

The Hon'ble Sri K.V. Frahladan, Member (A).

Vide order dated 23.2.2004 respondent No. 3 was directed to appear in person before the Tribunal on 11.3.2004. Respondent No. 3 did not appear on 11.3.2004. Accordingly vide order dated 11.3.2004 said official was directed to appear in person before the next available Division Bench. It is pointed out by the Registry that the copy of the said order dated 11.3.2004 was sent to Shri B.D. Sharma, the Director, Survey of India, N.E. Ceircle, Shillong on 23.3.2004 by ordinary post.

Mr. A. Deb Roy, learned Sr. C.G.S.C. appeared on behalf of the respondents and stated that the concerned official was not aware about the listing of the present case.

It is stated by Mr. M. Chanda, learned counsel for the petitioner, that
the Judgment and Order passed by this
Tribunal dated 30.5.2003 in O.A. 14/2002
has been upheld by the Hon'ble Gauhati
High Court in W.P. (C) No. 9786/2003 on
09.12.2003. In normal circumstances, we
would have viewed the said official's
absence seriously but in order to give
one more opportunity to the said official
to appear before the Tribunal, the
present Contempt Petition is adjourned
for 7.6.2004.

Registry shall direct the concerned official to appear in person on the said date, by registered post. The respondent No. 3 should explain the steps taken by the respondents to comply with the aforesaid order of this Tribunal.

Member (A)

Member (J)

dm

order dated 13/5/04

Sent to D/Section

for issuing to contemnors No-36 magdicine & A/DPSA

and to the learned

Advocate bor the

parties.

15104

C.P.54/2003 (O.A.14/2002)

an 9/8/04

List the case on 14.6.2004 before the Division Bench. Respondent No.3 will appear in person before the Tribunal as per order of the Division Bench dated 13.5.2004.

order dated 7/6/04 and 13/5/04 sent

bb

7.6.2004

to D/ Section bor

insuing to respondent

mo= 3, by speed post.

14.6.04 Present: The Hon'ble Smt. Bharati
Roy, Judicial Member
The Hon'ble Sri K.V.
Prahladan, Admn. Member

D/Memo No. 987 Dt. 9/6/04.

B.D.Sharma, Director, Heard Sri Survey of India, North Eastern Circle, Shillong, contemner No.3/has appeared before us but could not satisfy us as not be why the order could implemented till today. It is submitted by respondent No.3 that the S.L.P has been filed but could not give us the S.L.P number. it already observed. .by this Tribunal that challenging the judgment passed by this Tribunal before the higher Court is not a ground to withhold the implementation of the judgment. The respondents cannot for the point the order. implementation offiled seeking Misc.Petition also extention of time for implementation of the order passed way back on 30.5 2003. However, Sri B.D. Sharma, Director, Spriey of India, alleged Contemner No. 3 seeks two days time to get instruction on the point of implementation of the order. Prayer allowed.

14.6.04 . The matter be posted again on 17.6.2004. Respondent No.3 shall before appear again 17.6.2004.

> The learned counsel for the petitioner has handed over a copy of the Contempt Petition on respondent No.3. It is also seen from the office record that C.P was sent to the respondents on 25.3.2004. It requires mentioning that the copy of the judgment of this Tribunal was very much available with the respondents office and notice has been received by respondent No.3 in April 2004.

Received a leter lecaving No. C. 248/17-4-9 (TRS) dated 9.6.04 from ino Brègadio Director, MegRubya 2 A. P. GDC Rejonding Contempt petition NO. STe/03 ad FING 'A'

pg

17.6.2004

When the matter was called for Mr.B.D.Sharma, Director, Survey of India, N.E.Circle, Shillong, contemner No.3 has appeared in person as directed by this Tribunal and he has expalained that he is not the authority to implement the order of this Tribunal In fact, contemdert No.1, sri V.S.Rammurthy, Secretary, Ministry of Science and Technology, Govt. of India, New Delhi is the authority who can explain the position as king to why the order has not been implemented.

We, therefore, direct the contemnert No.1 to appear in person before this Eribunal on the next date. Registry is directed to send notice to the contemner No.1 to appear in person be-

G

contd.

- comply know dated 12-6.06.

17-6-2004

foure the next Division Bench. Matter be posted before the mext Division Bench.

Member

Member (J)

order with notice Sent to D/Section Der insuing 20

respondent NO 1, by

regd post, other

3 copies of order St. 17/6/04 Sent to

D/section for

iequing to resp. 10-12, Sr. C.C. S.C.

ON WE OND NO = 1076 dt-22/6/04.

postal AID eard seturn brown

resp. No. 2.

21.7.2004 Present: Hon'ble Shri K.V.

Sachidanandan, Judicial

Member

Hon'ble Shri K.V. Prahladan Administrative Member.

This is a contempt matter. When the matter came up for hearing on 17.6.2004 this Court directed the contemner No.1 to appear in person before the Tribunal on the next day. Notice has also been issued by the Registry.

Ms. Senapati, counsel, appearing on behalf of the contemner No.1 submits that there is no wilful disobedience on the part of the contemner No.1 in not appearing before the because he had taken the summons Tribunal which issued by the authorises the Advocate to appear on his behalf on the next date. The submission of the learned counsel is accepted.

The respondent 3 is personally present today also and he has filed affidavit in reply to the Contempt Petition. In para 6 of the said reply affidavit it is stated as follows:

> "That as per instructions received from the Respondent/ alleged contemner No.1 who is Ministry Secretary, of this Science and Technology, show-cause reply is being filed before this Hon'ble Tribunal

21.7.2004

with a prayer to extend and allow 6 month's time to the Respondents/Alleged Contemners due compliance implementation of after completion of official and interdepartmental formalities for which process has already initiated."

Considering the entire aspect, we are not very much happy at the the Department has lethargic about the matter. However, considering the request made in the reply affidavit and also considering submission of the learned counsel, this Court cannot afford six months for compliance withthe order. However, in the interest of justice we direct the respondents to comply with the orders of Tribunal within two months from today. We direct the respondents to adhere to the time limit strict sense.

The case is adjourned to be taken up before the Divis**i**on Bench after two months.

Member (A)

Member (J)

nkm

order St. 21/7/04 Sent to 0/ Section. 9-11-2004 ot princip sod resp. Nos 1,2 & 3 and learned counsel box both parties by regd. with AID post.

December 1887

Res (10 3) Flore

The comply order

dutid 24/7/04.

W 2/1/24.

order Dt- 21/7/04 duly serve on res. Nos. 223.

Learned Advocate for contemner no 1 & 2 Ms.S.Senapati has stated that the orders of this Tribunal has been complied with and time be given to file report of compliance.

Stand over to 3.12.2004.

Vice-Chairman

dd

Notes of the Registry | Date | Order of the Tribunal 3.12.04 y ELow colose neply hasing 2

25.11.64 compliance report filed by the Respondents

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or p-No-182

2 Show cause reply har been Bolled. Logy of the order has been to the

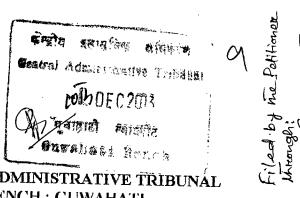
If see for isoming the Que A / Advocal for the parties,

Present: Hon ble Mr. Justice R.K. Batta Vice-Chairman:

Hon ble Mr.K.V.Prahladan, Administrative Member:

The learned counsel for the Respons dents states that compliance report has already been filed on 24th Nov. 2004. The learned counsel for the applicant is satisfied with the compliance report In view of this the Contempt proceedings is closed

Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

Contempt Petition No. 54 /2003

In O. A. No. 14 of 2002

In the matter of :

Sri Tulsiram Sharma and 62 others

....Petitioners

-Versus-

Union of India & Others.

....Alleged Contemnors

-AND-

In the matter of :

An Application under Section 17 of the Administrative Tribunals Act. 1985 praying for initiation of a contempt proceeding against the alleged contemners for non-compliance of the order dated 30.05.2003 passed in O. A. No. 14/2002;

-AND-

In the matter of :

Shri Tulsiram Sharma and 62 others,
The applicants are working as
draftsman Grade II under the
Director, Survey of India,

N.E.Circle, Shillong under the Ministry of Science and Technology, Govt.of India, New Delhi

...Petitioner

-Versus-

- 1. Sri V. 3. Ram murly
 Secretary, Ministry of Science
 and Techinology, Govt.of
 India,
 New Delhi
- 2. <u>DR. Prithiviol Nog.</u>
 The Surveyor General,
 Survey of India,
 Block A, Nathibarkala Estate
 Dehradun.
- 3. Shri B. D. Shakma.
 The Director,
 Survey of India,
 North Eastern Circle,
 Shillong

--- Alleged Contemners

The humble petitioner above named - MOST RESPECTFULLY SHEWETHS:

1. That your petitioners being highly aggrieved due to rejection of their prayer for extension of the benefit of the scale of Rs.550-750(pre-revised),corresponding revised scale of Rs.1600-2660(as per IVth pay commission)and further revised scale of Rs 5500-9000 (as per Vth pay commission),vide impugned order dated

01.08.2001,approached this Hon'ble Tribunal through O.A. no 14 of 2002.

2. That the Hon'ble Tribunal after hearing the contentions of the parties, was pleased to pass its judgment and order on 30.05.2003 in O.A no 14 of 2002 directing the respondents as follows:-

"11.For all the reasons cited above and in the facts and circumstances of the case, the impugned order dated 01.08.2001 is liable to set aside and the same is accordingly set aside. The respondents are directed to grant the revised higher pay scale of Rs 550-750(pre-revised), corresponding to Rs 1600-2660(revised as per IVth Central Pay Commission) and the further corresponding scale of pay of Rs 5500-9000 as per the Vth Central pay Commission recommendations, with all consequential benefits with effect from the date applicable in the case of each applicant.

12. The application is thus allowed. There shall however, be no order as to costs."

A copy of the order dated 30.05.2003 passed in O.A No 14 of 2002 is annexed hereto as Annexure-I.

3. That your petitioners thereafter approached the alleged contemnors for implementations of the judgment and

further submitted representation on 05.09.2003 to the alleged contemnor no.3 reiterating their prayer for early implementation of the Judgment and order dated 30.05.2003 passed in O.A. No 14 of 2002.

A copy of representation dated 05.09.2003 is annexed hereto as Annexure-II.

- That the petitioners further filed a caveat before the Hon'ble Gauhati High Court praying for being heard in the event of filing any petition challenging the said Judgment dated 30.05.2003 of the Hon'ble Tribunal by the alleged contemnors/opposite party and be pleased to hear the petitioners in the O.A. No 14 of 2002 before passing any order, on the petition of the alleged contemnors/opposite party, if any.
- 5. That it is stated that the alleged contemnors did not initiate any action for implementation of the judgment and order dated 30.05.2003 passed in 0.A No 14 of 2002 allthough a time lag of about 4 months have passed since the passing of the order and thereafter, the alleged contemner no 3 vide his letter no.C.344/17-y-9(TRS) dated.17.09.2003 informed that it is not possible to implement the Judgment and order dated 30.05.2003 since the Respondent Department has decided to challenge the said judgment in Higher Court of Law.

'(i)

A copy of the letter dated 17.09.2003 is annexed hereto as **Annexure -III.**

- 6. That it stated that the petitioners have not received any notice in this regard from higher Court nor aware of filing of any petition by the alleged contemnors challenging the Judgment and order dated 30.05.2003 till the filing of this Contempt Petition.
- 7. That it stated that the alleged contemnors deliberately and willfully did not initiate any action for implementation of the order dated 30.05.2003 passed by the Hon'ble Tribunal in O.A.No 14 of 2002 which amounts to contempt of Court. Therefore the Hon'ble Tribunal be pleased to initiate a contempt proceeding against the alleged contemners for willful violation of the order of the Hon'ble Tribunal dated 30.05.2003 and further be pleased to impose punishment upon the alleged contemners for willful violation of the order of the Hon'ble Tribunal in accordance with law.

Under the facts and circumstances stated above, the Hon'ble Tribunal be pleased to initiate contempt proceeding against the alleged contemnors for willful non-compliance of the order dated 30.05.2003 passed in 0.A. No 14 of 2002 and be pleased to impose punishment upon the alleged contemnors in

accordance with law and further be pleased to pass any other order or orders as deemed fit and proper by the Hon'ble Tribunal.

And for this act of kindness the applicants as in duty bound shall ever pray.

AFFIDAVIT

I, Sri Tulsiram Sarma, S/o Late Hari Prasad Sarma, age about 52 years, S/o working as a Draftsman Grade II in the Office of the Director, Survey of India, North Eastern Circle, Shillong, do hereby solemnly declare as follows:-

- 1. That I am one of the petitioners in the above contempt petition and as such well acquainted with the facts and circumstances of the case and I have been authorized to sign this affidavit on behalf of others.
- 2. That the statement made in paragraphs 1-7 are true to my knowledge and belief and I have not suppressed any material fact.
- 3. That this Affidavit is made for the purpose of filing contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench, in the matter of non-compliance of the Hon'ble Tribunal's order dated 30.05.03 passed in O. A. No. 14/2002.

Identified by

Subjects Note

Telse Rom Shorma Deponent

Colemnly affirmed and declared by the deponent who is identified by Shi Subreata Xah, Advocate on 10th Day of December, 2003.

DRAFT CHARGE

Laid down before the Hon'ble Central Administrative Tribunal, Guwahati for initiating a contempt proceeding against the contemners for willful disobedience and deliberate non-compliance of order of the Hon'ble Tribunal dated 30.05.03 passed in O. A. No. 14/2002.

ANNEXURE-I X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Appliction No.14 of 2002

Date of decision: This the 30th day of May 2003

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr S.K. Hajra, Administrative Member

Shri Tulsiram Sharma and 62 others The applicants are working as Draftsman Grade II under the Director, Survey of India, North Eastern Circle, Shillong under Ministry of Science & Technology. Government of India, New Delhi.

By Advocates Mr M. Chanda and Mr G.N. Chakraborty.

versus

The Union of India, through the Agecretary,

Ministry of Science & Technology, Web Delhi.

The Surveyor General, Survey of India,

Block A, Nathibarkala Estate,

Dehradun.

The Director, Survey of India, North Eastern Circle, Shillong.

By Advocate Mr A.K. Chaudhuri, Addl. C.G.S.C.

ORDER

CHOWDHURY. J. (V.C.)

This application under Section - 19 Administrative Tribunals Act, 1985 has arisen directed against the order passed by the respondent No.2 communicated to the Additional Surveyor General, Eastern Zone, Kolkata vide Memo No.E-2-12553/1196-B-T.R. Sharma 1.8.2001 rejecting the prayer for extension the benefit of the pay scale of Rs.550-750 (Pre-revised),

corresponding revised scale of Rs.1600-2600 (as per IVth Pay Commission) and further revised scale of Rs.5500-9000 as per Vth Central Pay Commission in terms Para 2(c) of the O.M. dated 19.10.1994. The applicants also prayed for a direction on the respondents for extending the aforementioned benefit as per Para 2(c) of the O.M. dated 19.10.1994 with respective date of eligibility attained by the individual applicants in terms of the directions contained in the O.M. dated 19.10.1994.

2. The applicants are 63 (sixtythree) in number who had filed this application. Considering the fact that the applicants have common interest in the matter and having regard to the nature of relief prayed for leave is accordingly granted to espouse their cause by a single application.

All the applicants are serving as Draftsman Grade II unde the Director, Survey of India, N.E. Circle, Shilling in the revised scale of pay of Rs.5000-9000. The core issue relates to revision of pay scale of Draftsman Grades I, II and III in all Government of India Offices the basis of the Award of the Board of Arbitration in the case of Central Public Works Department (CPWD for short). The Government of India accordingly issued O.M. dated 19.10.1994 which is reproduced below:

"Subject: Revision of pay scales of Draughtsmen Grade I,II and III in all Government of India Offices on the basis of the Award of Board of Arbitration in the case of Central Public Works Department.

The undersigned is directed to refer to this Department's O.M. No.F(59)-E.III/82 dated 13.3.84 on the subject mentioned above and to say that a Committee of the National Council (JCM) was set up to consider the request of the Staff side that the following scales of pay allowed to the Draughtsmen Grade I, II and III working in CPWD on the basis of the Award of Board of Arbitration may be extended to Draughtsmen Grade I, II & III

irrespective.....

5

Revised scale

irrespective of their recruitment qualification, in all Government of India Offices.

Original

			Scale(Rs)	on the basis of the Award
Draughtsmen	Grade	I .	425-700	550-750
Draughtsmen	Grade	ΙΙ	330-560	425-700
Draughtsmen	Grade	III	260-430	330-560

- 2. The President is now pleased to decide that the Draughtsmen Grade I,II and III in Offices/Departments of the Government of India other than in CPWD may also be placed in the scales of pay mentioned above subject to the following
- (a) Minimum period of service for placement from the post carrying scale of Rs.975-1540 to Rs.1200-2040 (pre-revised scale Rs.260-430 to Rs.330-560).
- (b) Minimum period of service for placement from the post carrying scale of Rs.1200-2040 to Rs.1400-2300 prerevised Rs.330-560 to Rs.425-700).
- (c) Minimum period of service for placement from the post carrying scale of Rs.1400-2300 to Rs.1600-2600 (Pre-revised Rs.425-700 to Rs.550-750).

Once the Draughtsmen are placed in the tegular scales, further promotion would be made against available vacancies in higher grade and in adjoint action with the normal eligibility criteria laid down in the recruitment rules.

- 4. The benefit of this revision of scale of pay scale be given with effect from 13.5.82 notionally and actually from 1.11.83."
- 4. The applicants first moved the authority for giving effect to the aforementioned O.M.. Failing to get appropriate remedy from the department, the applicants moved this Tribunal by way of O.A.No.135 of 1995. The Tribunal by order dated 20.7.1995 disposed of the same with a direction to the respondents to consider and decide whether the benefit of the revised pay scale could be extended to the applicants. By order dated 31.1.1996 the claim of the applicants was rejected and therefore, the applicants moved this Tribunal again by way of O.A.No.52 of 1996. The said O.A. was finally disposed of

Tribunal

by Judgment

dated

The

by

this

Tribunal.

17.7.1997 held that O.M. dated 19.10.1994 was the squarely applicable to the applicants. The order dated 31.1.1996 passed by the authority accordingly was set The respondents were directed to place the applicants in the scale of pay of Rs.425-700 (prerevised) in the manner stipulated in the O.M. dated 19.10.1994 and to allow the applicants to draw the scale with effect from the date applicable in the case of each applicant respectively. The respondents thereafter moved the High Court by way of an application under Article 226 and the High Court by Judgment and Order dated 31.7.1999 in Civil Rule No.4733 of 1997 rejected the Writ Petition. The respondents thereafter also moved the Supreme Court by an SLP. The Supreme Court declined to interfere and the SLP accordingly was rejected. The Judgment and Order of the Tribunal dated 17.7.1997 was finally ordered to be implemented by the respondents vide communication dated 27.3:2001. The applicants thereafter made representations before the authority praying for grant of higher scale of ay of Rs.550-750 corresponding to revised scale of Rs.1600-2600 and the further corresponding scale Rs.5500-9000 as per the Vth Central Pay Commission recommendations in terms of the O.M. dated 19.10.1994 with all consequential benefits. By the impugned order dated 1.8.2001 the claim was rejected by communication sent from the Surveyor General's Office, Survey of India, Dehradun addressed to the Additional Surveyor General, Eastern Zone, Kolkata. The full text of the order dated 1.8.2001 reads as follows:

"It is to inform you on th subject in regards to Ministry of Finance O.M.No.13(1) IC/91 dated 19.10.94 para 2 (c) that the Draughtsmen Gde I post......

post mentioned therein is not existing in this Department.

N

2. In the Department D/Man Gde II are promoted to D/Man Dir.I through DPC. The posts of D/Man, Div.I are fixed post and promotion are given through DPC and against available vacancies.

In this regard your attention is invited to paragraph 3 of Ministry of Finance O.N. dted 19.10.94."

Hence this application assailing the legitimacy of the action of the respondents.

- 5. The respondents submitted their written statement denying and disputing the claim of the applicants.
- 6. The demand of the applicants centred round their claim to the effect that they had completed four years of

service as Grade II Draftsman and therefore, they were all eligible by virtue of further four years of service all eligible by virtue of further four years of service by them and therefore, they were to be elevated to the mark higher grade of Draftsman in the pre-revised scale of Rs.550-750 which after the revision of the pay scales by the Vth Central Pay Commission was equivalent to Rs.5500-9000. According to the applicants on the strength of the order dated 19.10.1994 the imcumbents of the post of Draftsman of the Organisation were entitled for the weightage on account of the service rendered for placement in different scales of pay. In short, the applicants claimed that the authority sought to device a

applicants claimed that the authority sought to device a scheme for parity of pay to the Draftsman with the CPWD. The applicants contended that by the aforementioned O.M., the Government of India, taking into consideration the Award of the Board of Arbitration in favour of the

Draftsman Grade I, II and III working in the CPWD took a conscious decision to the effect that the Draftsman Grade

I, II and III in the Offices/Departments of the

Government....

n

Government of India other than in CPWD was to be placed in the revised scale of pay on the basis of the Award subject to minimum period of service as mentioned in Clauses (a) (b) and (c) in para 2 of the O.M. dated 19.10.1994.

- 7. The respondents seriously contested the claim and contended that the Draftsman who found his place in the hierarchy and when a regular scale was provided, the same could be revised/upgraded only by way of promotion subject to DPC and availability of vacancy.
- 8. The answer to the controversy is discernible on bare perusal of paras 2 and 3 of the O.M. dated 19.10.1994 which was reproduced earlier. The issue is n longer res integra in view of the decision rendered by the Supreme Court in Union of India and others Vs. Debashis Kar and others, reported in 1995 Supp (3) SCC

The O.M. dated 19.10.1994 itself indicated that

Government of India Offices the authority decided that the Draftsman Grade I, II and III in Office under the overnment of India other than CPWD were to be placed under the revised pay scale subject to the minimum period of service as mentioned in clauses (a) (b) and (c) of para 2 of the O.M. The benefit of the revision was given retrospectively with effect from the same date as was given by the O.M. dated 13.3.1984 i.e. notionally from 13.5.1982 and actually from 1.11.1983. The Draftsman who fulfilled the requirement relating to the period of service mentioned in the O.M. on the rlevant date would be entitled to the revised pay scale of Draftsman in CPWD irrespective of their recrutiment qualification.

9. Mr A.K. Chaudhuri, learned Addl. C.G.S.C., strenuously urged that providing higher scale meant for higher grade could be given only after promotion. Higher scale cannot be given automatically by virtue of number years of service. The learned Addl. particularly stressed on para 3 of the O.M. dated 19.10.1994 and emphasised on the expression, "Once rthe Draughtsmen are placed in the regular scales, further promotions would be made against available vacancies in higher grade and in accordance with the normal eligibility criteria laid down in the recruitment rules". A perusal of paras 2 and 3 of the O.M. dated 10. 19.10.1994 makes the positión clear. The 0.M. communicated the decision of the President of India to ewise the pay scale of Draftsman Grade I, II and III in all Government of India Offices on the basis of Award of the Board of Arbitration int he pay scale of CPWD. By that the minimum service for placement for carrying the post was defined. The order was for placement in the scales, that means to put in the proper position. The scale only mentioned the succession or progression of the rates of pay. Para 3 of the O.M. resolves the doubt, whereby it indicated the decision of the authority in placement of the Draftsman. It was made clear that once the Draftsman were placed in the regular scale, i.e. the scale cited in the communication, further promotions would be made against available vacancies in higher grade in accordance with the normal eligibility criteria. The expression 'regular' is an adjective which means "evenly" or "uniformly arranged" recurring at fixed times

regular incumbents etc. The aforementioned O.M.

indicated.....

only

indicated that pay scales conform to some accepted norm. Minimum period of service for placement were defined for Draftsman in Grade I, II and III. In Debashis Kar's case (Supra), similar argument was advanced on behalf of the Union of India which was turned down. Paras 2 and 3 of the O.M., read conjointly leaves no scope to refuse the benefit of para 2 (c) of the O.M. dated 19.10.1994 to the applicants.

facts and circumstances of the case, the impugned order dated 1.8.2001 is liable to be set aside and the same is accordingly set aside. The respondents are directed to grant the revised higher pay scale of Rs.550-750 (pre-revised) corresponding to Rs.1600-2600 (revised as per Tyrh Central Pay Commission) and the further corresponding scale of pay of Rs.5500-9000 as per the Vth Central Pay Commission with all consequential benefits with effect from the date applicable in the case

12. The application is thus allowed. There shall, however, be no order as to costs.

Sd/ vice-Dhairman Sd/ member (A)

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FROM No. 4 (SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

Original Applecation No: Mise Petition No: 64/03 (0A 14/02) Contempt Petition No: Review Applecation No: Applecants: - T. R. Sarma Respondants:-

Advocate for the Applecants: - Nr. M. Chanda, Nr. Gr Charlabory It. A.K. Chow Thury, ADD.

. . .

Admocate for the Respondants:~ CGSC

Notes of the Registry Date 19.6.2003

Order of

Present: The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman. The Hon ble Mr. R.K. Upadhyaya, Member (A).

Heard Mr. M. Chanda, learned punsel for the applicant and also Mr. A.K. Chowdhury, learned Addl. C.G.S.C. for the respondents.

Upon hearing learned counsel for the parties and on perusal of the materials on record it appears that there is some typographical error in citing the pay scale. As per IVth pay commission the revised scale is shown as Rs.1600-2600 instead of Rs.1600-2660/-. The typographical error also crept in, in citing the residency period for placement in the respective scale. Errors are apparently clerical error which need corrected.

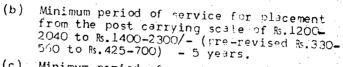
Accordingly, the para 2 of the judgment is corrected as follows :-

(a) Minimum period of service for placement from the post carrying scale of &. 975-1540/- to &.1200-2040 (pre-revised scale &.260-430) to &. 330-560) - 7 years.

Contd/-

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(c) Minimum period of service for placement from the post carrying scale of Rs.1400-2300 to Rs.1600-2650 (pre-revised Rs.425-700 to Rs.550-750) - 4 years.

Similarly, the corresponding revised scale of Rs. 550-750 is shown as Rs. 1600-2600 instead of Rs. 1600-2660 in paragraph 1 and page 4 and 8 of the judgment. The same should be read as Rs. 1600-2660 instead of Rs. 1600-2600.

In paragraph 3 of the judgment the revised scale of %. 5000-8000 is shown as %.5000-9000. It should be read as %.5000-8000.

The typographical error in the judgment thus corrected and it should be read as indicated above.

The M.F. accordinly stands allowed.

Sd/ vice_CHAIRMAN Sd/ MEMBER (A)

Tertified to be true Cap's engines or the Cap's

Section Officer (1)

C.A. T. GUIVAHATI BANCH

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To

The Director,

No. 10 then Circle,

Survey of India,

Shillong.

(Through proper channel)

sw:

PRAYER FOR IMAGENTARY TO PRESCRIPTION OF THE JUDGENENT AND ONDER DATED 30th MAY 2003 IN O.A. ROLLS 2002 PASSED BY HOM! THE CAT, GUNARATI BENCH, GUNARATI.

Respected sir,

I have the nonour to request you that the subject Judgement and order dated 30.05.2003 passed in O.A. No.14/2002 (Tulsi Ram earliest. It is relevent to manufact the toder signed appropriately the Monthle CAR, Alwahati Beach, through O.A.No.14/2002 for claiming the revised scale of pay of \$5.5500-9000 as Der Vth C.P.C., (pre-revised & 1600-2560), pre-revised & 1400-2300 to \$5.1600-2660 as per IVth C.P.C. and pre-revised & 425-700 to \$5.550-750 as per 3rd C.P.C. in terms of para 2 (c) of O.M. dated 19-10-1994 issued by the Government of India, Ministry of Finance, New Delni. The learned Tribunal vide Judgement dated 30-05-2003 passed in O.A. No.14/2002 declared the entitlement of the undersigned of the scales referred above.

Therefore, you are requested to take immediate necessary action for payment of arrear pay and allowances of the undersigned as mentioned above as well as for immediate fixation of my pay in the aforesaid scale of pay.

Thanking you.

pacede 5th Sext 2003

Yours Shithfully,

signatures

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T. P. KHAREL

resignation: Man Gale-1

Unit

5/9/2003, NO. 12 NO. 12 NO. 1

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ANNEXURE-III

-20

No.C- 344/17-Y-9(TRS)

SURVEY OF INDIA NORTH EASTERN CIRCLE OFFICE POST BOX NO. 89 SHILLONG – 793001 (MEGHALAYA)

DATED, / SEPTEMBER, 2003

To

Os.C.Nos.12 & 13 D.Os(NEC).

Sub:-

PRAYER FOR IMMEDIATE IMPLEMENTATION OF THE JUDGEMENT AND ORDER DATED 30TH MAY 2003 IN O.A. NO.14/2002 PASSED BY HON'BLE CAT, GUWAHATI BENCH, GUWAHATI.

Ref:-

Your letter No.(i) No.696/17-Y-9(TRS) dt.09.09.2003. (ii) No.1057/17-Y-9 dt.11.09.2003.

This is for your information that the Department has decided to Challenge the subject judgement in Higher Court of Law and therefore, it is not possible to implement the same at present. This may please be intimated to the D/Man Grade-II of your Unit who have applied for implementation of judgement delivered on 30.05.2003 in O.A.No.14/2002 by the Hon'ble CAT, Guwahati Bench.

(B.D.SHARMA)Brigadier, DIRECTOR, NORTH EASTERN CIRCLE

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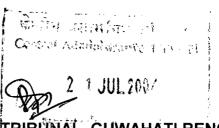
The Section Officer, Scrutiny Cell, NECO with request to intimate the content of this letter to the D/Man Grade-II posted in his section who have applied for implementation of the subject judgement.

DIRECTOR, NORTH EASTERN CIRLCE.

11/10/12/9/03 11/10/12/9/03

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH::

GUWAHATI.

CONTEMPT PETITION NO.54/2003.

in

O.A. No. 14/2002

IN THE MATTER OF:

Sri Tulsiram Sharma & 62 Others.

---- Petitioners.

-Vs-

V. S. Ramamurthy & 2 Others.

----Alleged Contemnors/ Respondents.

-AND-

IN THE MATTER OF:

1. Sri V.S. Ramamurthy,

Secretary, Ministry of Science &

Technology, Govt. of India,

New Delhi.

2. Dr. Prithvish Nag,

The Surveyor General Survey of India

Block A, Nathibarkala Estate,

Dehradun.

˙ 3. Sri B. D. Sharma,

3

The Director,

Survey of India,

North Eastern Circle,

Shillong.

--- Respondents
----Alleged Contemnors.

-AND-

IN THE MATTER OF:

Show-Cause reply on behalf of the alleged contemnors.

SHOW-CAUSE REPLY

- I, Sri B. D. Sharma son of Late Shyam Singh, aged about 48 years presently serving as the Director of Survey of India, North Eastern Circle, Shillong do hereby submit the following show-cause on behalf of all the 3 Respondents/Alleged contemnors above-named:-
- 1. That the 3 alleged contemnors have been arrayed in the instant contempt petition for alleged violation and willful disobedience of the order dated 30.5.2003 passed by this Hon'ble Tribunal in O.A. No.14 of 2002
- 2. That as per the order of the Hon'ble Tribunal dated 17.6.2004, the contemnor No.3 has personally appeared before this Hon'ble Tribunal on 17.6.2004 and explained the position that he is not the implementing authority of the judgment dated 30.5.2003 passed by this Hon'ble Tribunal in O.A. No.14/2002 and further apprised this Hon'ble Tribunal that on receipt of the copy

of the judgment, he had forwarded the same to the authority concerned for further action in pursuance to the same.

- 3. That as per the order of the Hon'ble Tribunal the alleged contemnor No.3 sought for the instructions from the alleged contemnor No.1 namely, Prof. V. S. Ramamurthy, Secretary, Ministry of Science and Technology and was intimated vide official communication under Memo No.10025/1196-C(T.R. Sharma)/271-A dated 16.6.2004 that as per the opinion of the Ministry of [aw, an SLP was preferred before the Hon'ble Apex Court on 3.6.2004 against the judgment and order dated 9.12.2003 passed by the Hon'ble Gauhati High Court in W.P. (C) No.9786/2003 which was filed challenging the order dated 30.5.2003 passed by this Hon'ble Tribunal which was pending for admission on that day. However, the same SLP was dismissed by the Hon'ble Apex Court on 19.7.2004 as per intimation received from the respondent alleged contemnor No.1.
- 4. That in the backdrop of the aforesaid circumstance, the Respondent No.1 vide official communication dated 19.7.2004 informed the Respondent No.2 with a copy to the respondent No.3 about his intention/ willingness to implement the order passed by this Hon'ble Tribunal dated 30.5.2003 for which some more time was required.
- 5. That as the subject matter of the original case is for grant of higher payscale to the petitioners in O.A. No.14/2002 and since for implementation of the order dated 30.5.2003 substantial financial implications are involved, therefore, the approval and sanction of the Ministry of Finance is necessary and a special budget from the Contingency Fund of India is required, some more time is

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required to implement the order for which process has already been initiated from the side of the Respondents.

A copy of the communication dated 19.7.2004 is annexed hereto and is marked as Annexure –I.

6. That as per the instructions received from the Respondent/alleged contemnor No.1 who is the Secretary, Ministry of Science and Technology, this snow-cause reply is being filed before this Hon'ble Tribunal with a prayer to extend and allow 6 month's time to the Respondents/Alleged Contemnors for due compliance and implementation of the order after completion of all official and interdepartmental formalities for which the process has already been initiated.

7. That the Respondents/alleged Contemnors have not in anyway willfully violated or disobeyed the order of this Hon'ble Tribunal and the delay caused in implementing the same was not willful or deliberate, and was due to factors beyond their control and as such, the instant contempt proceeding maybe dropped against them and the personal appearance of the Respondent alleged contemnor No.1 be dispensed with.

VERIFICATION.

I, Sri B. D. Sharma, son of late Shyam Singh aged about 48 years serving in the capacity of Director, Survey of India, North Eastern Circle, Shillong on being authorized by the Respondent/Contemnors 1 and 2 afore-named and on my own behalf do hereby verify that the statements made above are true to my knowledge and information and I sign this verification on this the 21st day of July 2004 at Guwahati.

B000 4

भारत सरकार विज्ञान भौर प्रौद्योगिकी मंत्रालय विज्ञान भौर प्रौद्योगिकी विभाग

टेक्नेमरको क्वन, क्वा सहरोत्नी मार्ग, वर्ष विक्वी-१९००१६

GOVERNMENT OF INDIA MINISTRY OF SCIENCE & TECHNOLOGY Department of Science & Technology

Technology Shavan, New Mehrauli Road, New Dalhi-110016

तार/Telegram

: SCIENCTECH

द्रमाष/Telephone : 662135, [EPABX]

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टैलेंक्स/Telex फेक्स/Fax

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ANNEXURE - 1

MOST IMMEDIATE **COURT CASE**

Dated: 19.07.2004

To.

The Surveyor General of India, Survey of India, Dehradun.

Subject:-

File No. SM/04/014/02

O.A. NO. 14/2002 - Case of Shri T.R. Sharma, D/Man Grade - Il & 62 Ors. Versus Union of India & Others regarding implementation of the Hon'ble CAT, Guwahati Bench, Guwahati order dated 30.5.2003.

Sir,

I am directed to refer to the subject mentioned above and to intimate you that the SLP filed in the Hon'ble Supreme Court of India against the Hon'ble High Court, Guwahati order dated 9.12.2003 has been dismissed. Therfore, you are required to implement the order of Hon'ble CAT, Guwahati Bench dated 30.5.2003. The implementation of the order requires consultation with Ministry of Finance, and the expenditure on account of implementation of the order is to be made from contingency funds of India. Your are requested to forward a proposal working out the financial implications along with other details urgently for further action in the matter. You are further requested to file an Application before the Hon'ble CAT, Guwahati for extension of time at least for six months.

Yours faithfull

(SHAMBHU SINGH)

Director(SMP)

Copy to :-

The Director, Meghalaya & Arunachal Pradesh, GDC, Post Box No. 89, Malki, Shillong-793001 - with a request to file an Application before the Hon'ble CAT, Guwahati for extension of time at least for six months.

2 5 NOV 200.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI

BENCH::GUWAHATI.

Contempt Petition No.54/2003

In

O. A. No.14/2002.

IN THE MATTER OF:-

Sri Tulsiram Sharma & 62 Others.

---- Petitioners.

-Versus-

V. S. Ramamurthy & 2 Others.

----Respondents/Alleged Contemnors.

-AND-

IN THE MATTER OF:-

Compliance Report filed by the Respondents/ alleged contemnors by means of an affidavit sworn by the alleged Contemnor No.3.

AFFIDAVIT.

- I, Sri B. D. Sharma son of Late Shyam Singh aged about 48 years presently serving as the Director, Meghalaya and Arunachal Pradesh GDC, Survey of India, Shillong do hereby solemnly affirm and state as follows:-
- 1. That I, alongwith 2 others namely, Sri V. S. Ramamurthy and Dr. Prithuish Nag have been arrayed as Respondents/alleged Contemnors in the instant

contempt petitions for alleged violation and willful disobedience of the order dated 30.5.2003 passed by this Hon'ble Tribunal in O.A. No.14/2002.

- 2. That the deponent hereby states that the order dated 30.5.2003 passed in 0. A. No.14/2002 had directed the grant of revised higher pay scale of Rs.550-750 (pre-revised) corresponding to Rs.1500-2600 (revised as per IVth Central Pay Commission) and further corresponding scale of pay of Rs.5500-9000 as per the Vth Central Pay Commission recommendations with all consequential benefits with effect from the respective date of eligibility attained by each of the 63 applicants who were serving as Draftsman Grade –II under the Director, Survey of India, N.E. Circle, Shillong.
- 3. That the deponent respectfully states that compliance with the aforesaid order, all the 63 petitioners/applicants have been paid arrears of pay and allowances upto 31.8.2004 as individually accruing to each of them and from the months of September, 2004 they have been drawing their salaries in the upgraded pay-scale of Rs.5500-9000.

Photo Copies of the Acquittance Roll showing payment of arrear of pay and allowances upto 31.8.2004 and the Acquittance Roll showing payment of Salary in the upgraded pay-scale for September 2004 are annexed hereto and marked as **Annexure-A and B Series**.

4. That the deponent states that the respondent/alleged contemnors having totally complied and carried out the direction of the order dated 30.5.203 passed by this Hon'ble Tribunal in O.A. No.14/2002 and the delay if any, caused in implementing the same being neither deliberate nor willful but due to factors

beyond their control, this Hon'ble Tribunal many be pleased to drop the instant contempt proceeding against them.

5. That the statements made in paragraphs 1 and 4 are true to the best of my knowledge and belief and those made in paragraphs 2 and 3 being based on records are true to my information gathered therefrom and I hereby sign this affidavit on this the 4 day of November, 2004 at Guwahati.

Identified by :-

Inbolnelikhir derepat

Advocate.

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(Brie B. D. Sharma) Direct (M. & At P., GDC)

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DEPONENT.

प्स संख्या

In Support of Bill No. 493/8(A) Date 15-09-200 सर्वेश्वरा विभाग रिश्वरा कि. 9,31,114/=

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(S. B. KHARBANGAR) Head of Unice Prodest GDC

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के समर्थन में In Support of Bill No. 493/5 (A) Date 15.09. 2004 for Rs 9,31,114/= भारतीय सर्वेश्वरण विभाग SURVEY OF INDIA 4. No. 269/3/A-of No M. 4 AD P. G. DC. Forty. Acquittance Roll of the following Individuals of Camp No.), for विया गया वसूल किया मुगतान की अद्भिम घन बिधिम घन गई राशि हस्ताक्षर हं० बेतन आवि वादि मावि Advances, Advances, No. Names Pay, &c. Amount Signature recovered &o., made 40 40 ¢. Ra. Rs. 17919 17919 ot 7546 17546 N Œ 154900 17,546 00 17546 OD 17546 00 (\$. B. Office Coffice A GDC C.T.C Officer of Office Prodesh GDC रु का भूगतान मेरे द्वारा किया गया है। Megholova & Arunachal Prodesh GDC Certified to be true capy S' Senapadi Adv',

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In Support of Bill No. 493/S(A) Date 15.09 200 जार (जाला) toi Rs. 9,31,114/= भारतीय सर्वेश्वण विभाग SURVEY OF INDIA the No. 267 (S.Ar.) माइः हे तिए सं॰ पार्टी (..... हे शिविर सं॰ के निम्नतिस्तित व्यक्तियों का वेतन चिट्छ। Acquittance Roll of the following Individuals of Camp No.... of No. M. & Azp. CiDC Party.), for_ विया गया वसूल किया भुगतान की बद्धिम धन अधि,म धन g° बेशन खावि वादि वावि -गई राशि No. Names Pay, &c. Advances, Advances, Amount Signature recovered &o., made đ. Ę٥ Rs. Ra, Re. 17.546 17546 OD 1641500 Shri S. C. Sabdakar 1641500 0/Mar Ghash 16,418 ac 16H15 irlan 83,086 00 Sint. M.A. Kharbuki D/ Man. 59,30,512.00 54,3 प्रमाणित किसी जाता है कि ए ... , बी ... , सी ... को छोड़ कर कुल (\$10 B. KHARBANG) किसी कि ए ... , की ... को छोड़ कर कुल रु० का भुगत न मेरे हारा किया गया है। Merholoya & Anunachal Predesh GDC The same the second of the sec Certified to be time Copy I Senapati Adv. Surv y of lada, Stillong

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भारतीय सर्वेन्नए विभाग रिया रिड १८०१ - ३०० कि समर्थन व In Support of Bill No. 493/5 (4) Date 15.09- ३०० भारतीय सर्वेन्नए विभाग रिया रिड १,३1,114/=

SURVEY OF INDIA

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जारीलके समर्थन में In Support of Bill No. 493/S (A) Date 15 09-2004 JOI RS 9, 31, 114/= भारतीय सर्वेश्वरा विभाग SURVEY OF INDIA 4. No. 267/8/Am) माइ वे लिए सं वार्टी (.....) है शिविर सं ''कै निम्नतिसित व्यक्तियों का वेतन चिट्छ । Acquittance Roll of the following Individuals of Camp No. of No. M. Az. p. 61 AC Party. वसूल किया विधिम धन भुगतान की अधि,म धन बेतन आदि वादि मादि गई राशि हस्ताक्षर No. Names Pay, &c. Advances, Advances. Amount Signature recovered &o., 3,81,60 73,81,60 made 4. ₹o Ø0 Ę٥ Rs. Rs. p. Ra. Re. p. p. Smt. Rila 17.701 Tarafdas 7701 OC Smt. 17701 17.701 00 Km Kanta Nongkyrein 16850 00 16,833 9 Sarma 16,822 (S. B. KHATSWIT FROM SIRE FOR W., all ..., all . 80,70,06 Surey of ladio, Sh. Hong रि० का भगतान मेरे हारा किया गया है। Certified & be tene copy: S. Senapall Ahr.

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वारीसके समर्थन वे In Support of Bill No. 492/5(A) Date 15-09- 204 विल संख्या मी० 4 बार (सेस्ट्र) 0. 4 B (Acc.) भारतीय सर्वेश्वण विश्वात for Rs 64,836/= SURVEY OF INDIA भाक् हे तिए वं पार्टी (.... पार्टी (.... के शिविर वं के निम्निवृक्षित व्यक्तियों का वेतन चिट्छ । of No. M. Asp. G.D. Porty. September), for_ 2004 विया गया वसूल किया Ħ• अधिम धन वंदिम धन नाम भुगतान की बेवन छावि No. वादि वादि गर्द राशि Pay, &c. Advances, Advances, Amount do. Signature &o., made paid recovered 4. Ŧo ₹0 đ. 40 ₹o Rs. p. Rs. p. Re. Ra p. p. 30,324 00 30324 OD 546 17,546 oc Duskayastra 6,966 00 कुल ६० Total Rs. प्रमाणित किया जाता है कि ए , बी , सी ... को छोड़ बर कुल Cartified that the above payments, total Rs. 64,836/ have H236 00 Certified that the above payments, total Rs. रु का भुगतान मेरे द्वारा किया गया है। have been made by me, A._ -उब विच्छिम्न अविधियों के लिए देतन या अवकाश-देतन दिया जाय तो वे तिथिया, जिनके बीच यह देय हो, और मासिक रूर मिखी जानी चाहिए। - excepted. When pay or leave salary for broken periods is paid, the dates between which it is due and the monthly rate should be entered. ह्स्वाक्षर Signature तारीख Date ASHIET C.7.C शिविर या धनुभाग का प्रभारी पश्चिकारी Officer in charge of Cump or Section. इमाचित किया जाता है कि इस रिवस्टर में मुगतान की गयो प्रत्येक रकम के पाने वाले इकदार व्यक्ति से विचत रखीद के भी गई है। en taken in respect of each amount paid in this roll from the person entitled to receive it Certified to be tene copy of demapholic 10.244-103D'01 (Parm)-150000 (S. B. KHARBANGAR)
Officer Surveyor Bett. & Accounts Officer igned. Meghologin & Asurachal Prodesh GDC यूनित का प्रशासी प्राधिकारी Office, Megh & Appertmedish Survey of India, Shillong



वाधितके समर्थन में In Support of Bill No. 373/S(Arr.) Date 17,9,04

भारतीय सर्वेश्वरण विभाग SURVEY OF INDIA

R. No. 344/5 (Arri) St. 18-9.04

Acquittance Roll of the following Individuals of Camp No. A2NGDC Por No Shollow Wing) Party of the following Individuals of Camp No. A2NGDC Por No. Shollow Wing) Party Par), for Selft, 2884 वसूल किया अडि.म धन दिया गया विति म धन भुगतान की सं० बेलन आदि ! वादि वादि , गई राशि हस्ताक्षर No. Names Advances, Pay, &c. Advances. Amount Signature åo., άο., paid chant recovered 1.00 रु वि to ξo Rs. Rs. Rs. | p. Rs. Sout D: Majan, D'man Grest 48000,00 48000100 Smt-Joya Adherri 44487ko 4448700 - do :-17853,00 17853,00 Show Dischartung 17853,00 17853/00 Show M. A. Swer 7853,00 17853,00 कुल ६० Total Rs. 146045.00 4604B. CO

Certified & be time copy of Senapali Adv

Officer Surveyor, Burvey of India, Shillong-1

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जारीलके समर्थन के. In Support of Bill No.

Date

भारतीय सर्वेश्वरा विसाम . SURVEY OF INDIA

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P. Purkeyasthe, AT Officer Surveyor, Burvey of India, Shillong-1

विल संख्या मार्च लेखा है

वाश्चित ·····के समर्थन में In Support of Bill No.

Date

भारतीय सर्वेष्ठरा विसाग SURVEY OF INDIA

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विष्य संख्या - गार (निया) र (ठारा) जारीलके समयैन में In Support of Bill No.

Date

भारतीय सर्वेत्रण विसास SURVEY OF INDIA

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Certified to be true copy & senapali

P. Purkayastha, Officer Surveyer, Survey of India, Shillong-4

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वादीलके समर्थन के In Support of Bill No.

Date

भारतीय सर्वेश्वरा दिनाग SURVEY OF INDIA

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Certified do be true copy & Senapard Adv.

Officer Surveyer, Survey of India. Shillnng-1

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In Support of Bill No.

Date

भारतीय सर्वेश्वरा विसास

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्रवासम्बद्धः दिशासिक	किया जाता है कि इस पविषय में पुलवान की नरी d that a proper acquithence has been taken t Third. A be true Cada	र प्रस्थेक स्थान ए respect of	कि पार्ट किर्म	ने वास हक	दार ध्या	च से स	चित रर्स	दिसे ली	गई है।	Camp or Section.
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() e	fied A be true copy. S- Almapal assam &	Nagaland	,- ;;; ! GDC	warge Shill	one U	ino i				Officer Thehanyster signed.
	Adv.	Survey of	India	, Shillo	ng				A	tsom & Nageland G.D.C

57

भारतीय सर्वेत्राण विभाग मिन रहे 50,831/= (मेरा) SURVEY OF INDIA to No. 5346/5(ADZ) Df 20-9-04 माम् 19 हं लिए सं पार्टी (..... पे विकित के निम्निसित व्यक्तियों का वेसन पिट्छा Te 1416~ No. वर्षे सहित Advances त्रताकर Arogungs Signaturo paid17894.00 ं का भुमतान पेरे हारा नित्या गया है। have been made by me, A. भी ने निर्माण, जिल्हा की एक देव हो, कीर पासिक पर जिल्ली बहुनी, Stoken periodals paid, that is so before a wild hill but and the mouthly cate should be Guwahalo सारीख Date_ 20/9/04 Palet in signa of north alk Still Office shockery of Ocho & Section. भ्रमित किया जाता है कि पूस प्रियम है पुरुष है। सह अहते मान के पाने महिला है। अपकृत होता है जो पान प्रोंक के प्रिकृत है। Cortified that a proper sequestion is beginned by a color to more of each amount paid Certified & be time copy & Senapali Alv. Flagrativites Countersigned. Afficia Surreyce Met an neigh affinith:Open Course of Ossa. ieG. No. 6135-103 0135-6.00 000.

FORM T.R.28 [See Rule 283(1)]

In Support of Bill No. 380 /S Dt. 20 -09-2004 for Rs. 6 5 5 4 1 / J.

ACQUITTANCE ROLL NO. 347 /S Dt. 28 09-2004

(PAYMENT OF SALARY BY CASH)

Acquittance Roll of Permanent (or Temporary Establishment of Assam Nagsland GDC, Shillong Wing, Shillong for Pay or Traveling Allowances for the Month of

	Committee and the Committee of the Commi	· 不是有关的。				·			4 4 4 1 1 1 1	4	****		4194		And the second		
tten No	Satur Name	Design	Net Amt. Payable	Deted Signature petratum eter		Co-Operativ	e Societies		Consu	R Club	Cable I.V.	PRO	110	Charges	Total Recovery	* Amount	REMARKS
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6	SHRI SUBHASIS SINHA	SURVEYOR	4378	partion 5	0	0	0	0	. 0	10	0	្រ	171	0	181	4197	Paid water
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7	SHRI H.L. CHANDA	SVY. ASSTT.	8454		717	533	127	⁺ 500	1984	10	220	0	100	140	4231	4223	(W)
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8	SHRI N.K. DAS	SVY. ASSTT.	7083		100	403	, o	500	0	10	220	0	#569 L	54	1858	5227	Page
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9	SHRI J M SYNGOH	SVY. ASSTT.	10351		1220	`1020	220	0	0	10	0	0	0	0.0	2470	7881	11
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	. 0/0		04102	- 0	4794	4052	347	2400	4913	-90	000	0	2900	442	20000	40400	

P. Purkayastha.
Officer Surveyor.
Gurvey of India.

See Rules 77 (1) and 92

In Support of BIII No.350 IS Dt.20-09-2004 for Rs. 4.58.541/ ACQUITTANCE ROLL No.349 IS Dt. 28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

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1	Item Name	Design:	Net Amt. Payable	Dated Signature	70 A)	Co-Operativ	e Societies		Consu- mer's Stores	R.Chab	V Teda	PRD	LIC	Electric / Charges	Total: Recovery	Net Amount	REMARKS
				active and approach	GL	EL	SL	RD			WelfareC						
-I			64152		4794	4052	347	2400	4913	90	660	0	2968	442	20666	43486	<u> </u>
1.	10 SHRI J.C. ROY	SW, ASSTT.	8965	200	100	0	0	1000	0	10	0	0	0	0	1110	7855	MC3.
	11 SHRI P.D. FAILBUS	SVY: ASSTT.	10815		21200	0	0	0	0	10	0	0	0	0	1210	9605	Lates "
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,	14 SHRI THAKUR DASS	D/MAN DIV.I	7801	37	0	0	0	0	0	10	20	0	o	40	70	7731	Thurt
, ·	15 SHRI T.R. SAGAR	D/MAN DIV.I	10453		0	0	0	0	0	10	0	o	0	0	10	10443	Tysu.
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· ·	18 Shii S. PURKAYASTHA	T.A. Gde.ll	5844	44	615	517	131	500	0	10	220	0	170	40 k	2203	3641	9
•	CIO		135151	0	8169	5612	478	3900	4913	1,70	1120	0	3138	646	28146	107006	

P. Purkayasana, Officer Surveyor Survey of India Survey of India

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In Support of Bill No. 380 /S Dt. 30, -09-2004 for Rs. 6/5/9/5/41// ACQUITTANCE ROLL, No. 347 /S Dt. 29: -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

Page -3

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	ktern Name No	Design.	Net Amt. Payable	Dated Signature path stamp where necessary unpoid items to be noted		Co-Operati	ve Societie	• 1	Consu- mers Stores	RCub		PRO	LIC	Electric Charges	Total Recovery	Net Amount	REMARKS	`
				co auch and atasted)	СГ	EL	\$T	-R.D.			WeTerrocable I.V. Sco. Parting							3
	8/F:		135151	0.000.00	8169	5612	478	3900	4913	170	1120	0	3138	646	28146	107005	-	``
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<u>_</u>	20 Shri P.B. ROY	P/Tr. Gde. II	7833		100	0	0	900	0	10	220	0	9	183	1413	6420	Office 11	`
· _	21 Shri N.K. MISHRA	P/Tr. Gde. II	7708		559	523	0	700	1878	10	220	0	0	168	4058	3650	san_	- - - -
· · · · · · · · · · · · · · · · · · ·	22 Shin N. BHATTACHARJEE	P/Tr. Gde. II	9784		508	0	0	300	- 0	10	o o	Ō	0	0	818	8966	Nav	٠ <u>.</u>
<u></u>	23 Shri B. Rajkumar	P/Tr. Gde. ii	5806		797	507	0	1000	0	10	230	ō	0 °	40	2584	3222	Birm	· •
4	24 Shii B.G. DAS	P/Tr. Gde, il	6577	The Constitution of Constituti	; 700	530	0	0	0	10	0	0	0	0	1240	5337	Sent view 1001, 10 601 100 100 100 100 100 100 100 100	E
	25 Shri ARINDAM DAS	P/Tr. Gde. III	7164	2	687	1007	0.	700	0	10	0	0	0	0	2404	4760	Do	; i
2	16 Shri AVIJIT DAS	P/Tr. Gde. ⊞	7018		612	533	127	,o	0	10 ⁻	0	0	0	0	1282	5736		1
2	7 Stiri B.R. CHOUDHURY	ASD/MGdell	8710		0	0	0	200	0 _	10.	0	0	0	O Najara Markatana (1)	210	8500	Palley	,
	C/O		202485	0	12842	9222	880	7700	7135	260	2020	0	3138	1131	44328	158157	j	

e. purkeyestes Officer Surveyers Burvey of India, Shillong-1

See Rules 77 (1) and 92]

In Support of Bill No. 300 IS Dt.20 -09-2004 for Rs. 23931/ ACQUITTANCE ROLL No. 349 /S Dt. 28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)] Page -4

		ern Name	Design.	Net Amt. Payable	Deted Signature petrology where		Co-Operation	re Societie		Consu	R.Ch.	CableT.V.	PRO	LĻC.	Electric Charges	Total Recovery	Net Amount	REMARKS
1					terming unpoid terming to be noted terming and absolute	G.L.	EL	\$.L.	R.D.	Stores		WefererCableT.V. Sco. Perking						•
1		B∕F:		202485		12842	9222	880	7700	7135	260	2020	0	3138	1131	44328	158157	
	· -	28 Shri K. LAMIN	ASD/MGdell	11301		1227	507	0	0	0	10	0	0	364	0	2108	9193	stim.
	- 2 	29 SM P.S GUPTA	ASD/MGdell	8051		\ \ 	0	0	350	0	10	0	0	0	0	360	7691	A Proster.
. - .	3 	0 Shi F.O. THANKHIEW	ASDAMGdell	7624		673	0	0	500	0	_10	0	0	367	0	1550	6074	Alah "
	3	1 SKi S. RAJKUMAR	R.K. Gde.II	6552		75.00	. 0	0	0	·0	10	20	0	0	135	165	6387	
	3	2 Shrits Wansan	R.K. Gde.II	8225		1400	-1027	116	0	0	10	0	0	9	0	2553	5672	O
	3	3 Shri BASUDEO RAM	D/Man Gde.ll	9554		· 733	1027	212	0	2920	10	220	0	•	145	5267	4287	
	3 	4 Shrijk B. SINGHA	D/Man Gde.ll	7081	7	1180	1033	219	0	0	10	20	0	Ö-	266	2728	4353	92.3
· ን		Shri M.A. SWER	D/Man Gde.ll	11410		1233	530	0	0	0	10	0 -	,0'	0	0	1773	9637	
13	34	SMII JOYA ADHIKARI	D/Man Gde.il	7121	a a	663	0	0	1200	0	10	0	0	313	0	2186	4935	Certifo
		C/O		279404	Û	19951	13346	1427	9750	10055	350	2280	û	4182	ij677	63018	216386	

Survey of Indian

In Support of Bill No. 380 IS Dt. 20 -09-2004 for Rs. 6585 [1]/ACQUITTANCE ROLL No. 349 IS Dt. 28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

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		. 13. 18. <u> </u>		1983.		2 42 11 44 				S oon	110	Carrier 1	7.44	Net	REMARKS
Design.	Net Amt. Payable	Dated Signature patrocomp where recommy uncode		Co-Operative	Societies		mar's Stores	R.Club	CableT V Parking		LIU.	Charges	Recovery	Amount	
		forms to be noted as such and allocated)	GL	E.L.	8.L	R.D.								240000	
	279404		19951	13346	1427	9750	10055	350	2280	0.0	4182	1677	63018	216386	To a series
D/Man Gde.li	11544		1180	0	0	500	0	10	0	Ō	0	0	1690	9854	Sha
D/Man Gde.ll	11484		0	0	0	0	0	0	0	0	0	0	0	11484	Mix
D/Man Gde.II	11894		Ø617	0	0	750	0	, 10 	-0	0	Ö.	0	1377	10517	20/07
D/Man Gde II	5971		1213	0	125	1000	0	10	220	400	0	94	3062	2909	Jun /
D/Man Gde.II	8392		1193	0	0	1500	0	10	220	0	0	48	2971	5421	W
D/Man Gde.II	7141		707	0	0	0	0	10	0	0	0	0	717	6424	£3
D/Man Gde.II	11994		1120	0	0	200	0	10	· o`	0	Ö	0	1330	10664	Ap.
D/Man Gde.II	6442		720	520	0	1000	0	10	220	100	0	0	2570	3872	81
		The same of the sa						l	i	1	12.	j.	} .	!	i
D/Man Gde.II	6642		620	530	0	0	0	. 10	230	0	0 4182	225	1615	5027	1 mg
	D/Man Gde.II D/Man Gde.II D/Man Gde.II D/Man Gde.II D/Man Gde.II	Payable Payable	Payable	Payable Incomposition Gallary Payable Incomposition Gallary Payable Incomposition Gallary Incomposition Incomposition	Payable	Payable	Payable	Payable	Design No. Article Co-Operative Societies Soci	Design Not Afficial Physics Co-Operative Social-Sea Co-Operati	Design Payable Design Payable Design Design	Design	Design	Design	Design

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In Support of Bill No.380 /S Dt. 20.09-2004 for Rs. 4.58.59 /-ACQUITTANCE ROLL No. 347 /S Dt. 28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

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	m Name	Design.	Net Amt. Payable	Dated Signature (with record where necessary unpoid		Co-Operativ	e Societies		Consu- mer's Stores	RCL	CetteT V	PRD	Lic	Electric Charges	Total Recovery	Net Amount	REMARKS
$\int_{\mathbb{R}^{n}}$				issue to be noted as such and allerted	er.	EL	SL	R.D.	Jules		Weffer of Cebre T.V Sco. Parking						
7	B/F:		360908		27321	14396	1552	14700	10055	430	3170	500	4182	2044	78350	282558	
104	6 Kum M. LALOO	D/Man Gde.II	9270		2167	530	523	0	.0	10	0	0	1145	0	4375	4895	Afric
33	7 8mii tapashi Misra	D/Man Gde.l/	8667		100	0	0	o o	0	10	0	0	0	0	110	8557	Xis-
JS-A	B Smit LAMZUALI	D/Man Gde.ll	10862		964	654	- 0	500	0	.10	۔0	0	637	0	2765	8097	Ala
35 49	Smli M. BHATTACHARJEE	D/Man Gde.ll	9167	a a	100	0	0	800	. 0	10	0	0	0	0	910	8257	
- 47 50	ikum. E. MAJAW	D/Man Gde.II	10522		и 1167	510	0	1600	0	10	0	200	-178	0	3665	6857	diff
39 .51	Smt. A. R. CHOUDHURY	D/Man Gde.tl	7803		100	1007	0	1000	0	10	0	0	0	ō	2117	5686	De
27 52	Smli E. WARJRI	D/Man Gde.ll	10007		1167	523	0	0	0	10	0	100	O.	0	1800	8207	W.
53	Shiff S.K. DEY	D/Man Gde.ll	6349		(1809)	0	0	0	0	10	0	0	0	0	619	5730	Mos.
11 54		D/Man Gde.II	8780		733	527	0	500	0	10	0	200	0	0	1970	6810	Nan
	C/O		442335	0	34428	18147	2075	19100	10055	520	3170	1000	6142	2044	96681	345654	

Bress of lager

In Support of Bill No. 380 /S Dt.20 -09-2004 for Rs. 6-58-341/-ACQUITTANCE ROLL No. 347 /S Dt.28 -09-2004.

FORM T.R.28 [See Rule 283(1)]

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	Item No.	Name	Design.	Net Amt. Payable	Dated Signature (sendoscopidare reconstry, created		Co-Operativ	e Societies		Consu- mer's Stores	RCL	NeferaCableT.V. Sco. Perking	PRD	LTC.	Electric Charges	Total Recovery	Net Amount	REMARKS
<i>f</i>			Vistory Vistory Vistory		on outh and allocated	- G.L	£L	SL	R.D.									
		B/F:		442335		34428	18147	2075	19100	10055	520	3170	1000	6142	2044	96681	345654	
1 /9	55	Smil B. KHYLLEP	D/Man Gde.ll	12753		1220	530	212	500	0	10	0	0	442	0	2914	9839	Bur
41		Smti F. JYRWA	D/Man Gde.ll	10530		1180	· 0	0	800	0	10	0	500	989	0	3479	7051	Fr_
· \	- 34 ⁵⁷	Smit'S, KHARKONGOR	D/Man Gde.ll	11803	100	1207	1027	, Q	-	0	10	0	200	709	0	3153	8650	Sor
\j	58	Smti S.K. GHIMIRE	D/Man Gde.ll	9176		930	503	0	500	0	10	220	0	1045	45	3253	5923	109-09
.)4)	0 59	Smli C. LAMO	D.Man Gde.II	10292	No.	1012	1040	0	Ö	, 0 -	`10	0	200	1390	0	3652	6640	W-
· \		Kum. ARUNIMA DUTTA	D/Man Gde.II	7255		1227	533	121	300	0	10	0	0	0	0	2191	5064	. four
Y.	61	Shri A.K. BAIDYA	D#Man Gde.il	5808		727	530	. 0	0	0	10	0	0	Ŏ	0	1267	4541	D.
Vi	62	SMI E. RYNGKSAI	D/Man Gde.li	12469		0	0	0	0	0	0	. 0		0	0	0	12469	192
		Smlí H. MAWKHIEW	D/Man Gde.II	13919	C C C C C C C C C C C C C C C C C C C	667	. 1033	0	300	0	10	0	0	0	0	2010	11909	g2
		C/O		536340	0	42598	23343	2408	21500	10055	600	3390	1900	10717	2089	118600	417740	

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See Rules 77 (1) and 92]

In Support of Bill No.380 IS Dt.20 -09-2004 for Rs. 658,541/~ ACQUITTANCE ROLL No.349 IS Dt.28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

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Iten		Design.	Net Amt. Payable	Dated Signature pith stoop where		Co-Operative	Societies		Consu- mer's Stores	R.Club	NeferalCableT.V J Sco. Parting	PRO	LLC	Electric Charges	Total Recovery	Net Amount	REMARKS
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	B/F :	l. —	536340		42598	23343	2408	21500	10055	600	3390	1900	10717	2089	118600	417740	
64	SON NANDITA DAS	D/Man Gde.ll	6829		100·	0	0	1000	0	10	0	0	0	0	1110	5719	nier.
65 65 65 65 65 65 65 65 65 65 65 65 65	8mt S. KHARRNGI	D/Man Gde.ll	12917	Porting to the state of the sta	670	646	0	500	0	10	0 >	0	346	0	2172	10745	Post racio
- 14 6	5 Shri PRABHASH PAUL	D/Man Gde.ii	7440	n n	/ 727	530°	416	300	3367	10	220	0	0	138	5708_	1732	PV.
) V 6	7 Shin S.D. CHOUDHURY	D/Man Gde.tl	7871		677	507	0 +	0	0	10	0	0	0	0	1194	6677	3
6	8 SHT P.D. CHOUDHURY	D/Man Gde. III	6339	-	650	533	0	0	0	10	0	0	0	0	1193	51,46	Marinda Chris
- - -	9 8mti Aloka das	D/Man Gde. III	7779		1180	0	0	300.	0	10	200	0	700	0	2390	5389	29,961.
- 1	O Shri SANDEEP PAUL	D/Man Gde. III	5721		620	503	0	300	0	10	0	0	0	0	1433	4288	j.
-	71 Smil JOYEETA PAUL	D/Man Gde. III	6121		100	0	0	300	0	10	0	0	0	0	410	5711	Man.
- :	72 Şmlí PRANATI DAS	D/Man Gde.IV	5290	19 King a	1148	0	0	1400	0	10	0	100	0	0	-2658	2632	-Rio-
	0/0	_!	602647		48470	26062	2824	25600	13422	690	3810	2000	11763	2227	13686	465779	3

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In Support of Bill No. 20 /S Dt. 20 -09-2004 for Rs. 6,5 8,5 11/ ACQUITTANCE ROLL No. 347 /S Dt. 28 -09-2004 (PAYMENT OF SALARY BY CASH)

FORM TRIZO [See Rule 283(1)]

Page - 9 REMARKS Amount Charges Dated Signature Net Ant. mer's Design. Co-Operative Societies Name -Payable Stores necessary, unpaid شهده من ما منسط چنجستان کردن راست من R.D. SL GL EL 136868 465779 48470 26062 2824 25600 13422 690 3810 2000 11763 2227 602647 5789 2543 0 0 0 0 10 273 0 1033 1227 8332 S.K. Gde,il 73 STIT DKHAR 5135 2695 225 220 0 10 758 232 0 527 723 7830 S.K. Gde,!! 74 Shri R.L. ADHIKARI 4743 148 1478 0 220 1000 100 0 6221 Assistant 75 Short DAS 5265 2066 123 220 ٠0 1200 513 7331 76 Shri J.K. BHATTACHARJEE Assistant 2291 4614 144 0 220 641 10 0 527 723 6905 Head Clerk Shri S.K. DEY 5957 941 211 0 220 10 400 0 100 6898 Head Clerk 78 Shri S.K. KAR 5458 0 890 0 -200 10 0 0 0 0 79 Kum. B. SUN 680 6348 UDC 3251 2778 10 300 228 1033 1207 6029 80 Shri B. NONGPIUR UDC 54430 29695 3557 27300 14821 770 4910 2200 11789 3078 152550 505991 Certified that the above payments of Rs. 6.51,961 have been made by me on 29.9 cm.

Nount Rs. 6597 (Sts. (21))

Found to 50.00. 21.00.04. 658541 GRAND TOTAL :

Total unpaid amount Rs. 6597 (Sts. (21) Certified that a proper acquistance has been taken in respect of each amount paid in this roll from the person entitled to receive it.

Survey of India

Shilong

Officer in cloree

Drawing & Dishpusing Officers Wing) Survey of India, Shillong

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Purkayastha

Officer Surveyors GULARY Of India. Chitong-1

90 | 000 | 0 2900 | 442 | 20000 | 43400

ACQUITTANCE ROLL No. 59815 Dt. 24-08-2004 for Rs.

	14		,				(f	AYMEN	IT OF SA	LARY BY	(CASH)	7 99-21	,	2001	15				ĮSe	e Rule 283(1)]
	140 Item	- Name	Desig	Nel Am Payable	(wet whamp we we	-	Cc Ope	rative Socie	ties	Consumer's	R,Club	Welfare/Cabl	E	нва					olal ?	Page 3
	-				nananany, mpaid dima in ha naiwi an such and affeded)	GL	E L	SL	RD	Stores		T.VJ Scooler	Court Attachment		Allo:		Charge	Rec	overy A	Net REMARKS
		B/F:		16143	3	9919	649	1 701	9450	10174	180	1160	0	0	0	4901	863	438	339 11	7594
_	19	Shri Jashadhir Paul	P/Tr Gde	9233		697	o	0	600	0	10	0	0	0	0	350	. 0	165	+	76
7	30	Shri G.R.Das	PTr.Gde.i	8204		730	507	125	950	0	10	0	0	0	0	620	0	294	2 520	2 Cantandar
\\\\-\\\\-	2)	Shri Rajen Kr.Sinha	P/Tr.Gde.ll	6402		628	1283	517	200	0	10	20	0	0	0	270	40	2968	3 343	4 Jan St
¥	2	Shri Iwin Donkrud	P/Tr.Gde.III	6762		1207	1033	257	0	0	10	0	0	0	0	0	0	2507	4255	August .
2/3 -	s -	hri B.Kharmawphlang	Р/Tr.Gde.III	5505		100	1020	0	0	0 1	10	0	0	0	0	678	0	1808	3697	E O Langue
24	St	nri P. K.Dutta	ASD/M Gde.ll	6233	Mul	717	527 2	219 6	00 (0 10	0 () 0) (0 3	36	0	2409	3824	Daw
	Shi Bha	ri Joydeep attacharjee	ASD/M Gde.ll	6230		737 5.	33. 5.	23 () 131	16 10	23	0 0	0	0	82	21	40	4210	2020 /	Been.
6	Shri	K.Sohtun	ASD/M Gde.II	8081 1	advide 72	23 53	33 0	105	0 0	10	0	0	0	0	44	2 () 2	758	5323	hacdrode-
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(S. B. KHARBANGAR)
Officer Surperior

Officer Surveyor

Head of Office

Megholaya & Arunachal Pradesh GDC

See Kules // (1) and 92/5

Survey of India, Shillows

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In Support of Bill No. 53%/S Dt. 2004 for Rs.

ACQUITTANCE ROLL No. 538/S Dt. 24-09-2004 288/S

(PAYMENT OF SALARY BY CASH)

-30 -

FORM T.R.28 [See Rule 283(1)]

									ልዓ) ፡፡	YMEN	T OF SAL	ARY BY	(CASH)			·						Page - 4
₩ ²	•	!	ļļe: No	1	Design	Net Ami Payable	Dated Signature furbidum or are reasoning organi force to be roded as such and administ	GL	Ço-Operat	Ive Sociel	bies RD	Consu- mer's Stores	R.Club	Welfare/Cal e T.V./ Scooler	Court	H.B.A	Family Allot		. Electric Charges	Total Recovery		REMARKS
· ·		6		B/F:		228121		16178	12460	2463	13850	11490	270	1410	0	0	0	8647		65098	162985	
1 22		6	28	Shri P.Das Gupta	ASD/M Gde.i	8810		703	.0	233	100	0	10	200	0	0	0	622		2968	5842	Jan Yu
entered and the second and the secon		6	29	7 Shri Anil Bhandari	ASD/M Gde.ll	7808		690	533	124	400	Ó	10	20	0	0	0	393	120	2290	5518 .	***
		0	30/	Shri J.Mangrati	R.K. Gde.II	6336		1167	1020	0	0	0	10	0	0	0	0	0	0	·2197	4139	M.
•	in game	o o	31	Shri Kawi Khuma	R.K. Gde.II	9804		717	530	533	400	0	10	0	3500	0	0	0	0	5690	4114 (MA
	० जनसङ्ख्या स्थापनः (कास्तर	ω <u>,</u>	u432	/Shri S.A.Rahman	D/ManGde.II	5354		723	513	0	400	0	10	0	0	0	0	0	85	1731	3623 _E	But
- -		w.	्री डाउंब न	Snn E.Lanang	D/ManGge.II	13919		630	0	0	6000	0	10	0	0	0	0	Ò	0	6640	7279 _{[,}	
T·c.	2000	i i	5834	Km.A.Tombi Singh	D/ManGde.ii	7031	2	673	0	0	0	0	10	220	0	0	0	0	40	943	6088	Just 1
church _	04	i.	74 ³⁵	Km.R.Mukhim	Ð/ManGde.ii	11133	7/00	720		0	300	0	10	0	0	0	0,	0	0	1543	9590	بالم
(S. B. KHAI	RBANGAR) Surveyor of Office unuchal Prodesh		5536	Smti R. Kharbuki	D/ManGde.fl	10190	0,5%	720	520	0	300	0	10	0	0	0 .	0	0	0	1550	8640.	Phai
. 2n. h. ft of 1	•	• ·		C(C)		305506		22921	COS9 3:	353 2	2850 11	490 3	60	:850 3	1500	0	0 :	1662		89100 1	199178	

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In Support of Bill No. 538/s Ct. 21:08-2004 for Rs.

ACQUITTANCE ROLL No. 494/8 Dt. 24-08-2004

(PAYMENT OF SALARY BY CASH)

FORM T R.28 [See Rule 283(1)]

-31-

			,					(P)	YMEN	T OF SA	LARY B	Y CÁSH)			F						Page - 5
4 2	<i>\$</i>	lte: ivc	Mame Name	Design.	Net Amt Payable	Dated Signature (with styrif, where necessary, unpaid Berns to be noted	1	Co-Opera	live Societ	ies	Consu mer's Stores	1	Welfare/Cab e T.V.J Scooler	Court	H.B.A.	Family Aflot	L.I.C.	Electric Charges	Total Recovery	Net Amount	REMARKS
	<i>•</i>					का जारो। कार्य स् विध्य ेशनी	GL	EL	SL	,,RD				<u> </u>					93,263	215743	
	•		B/F:		308506	بِ سَنَا عَتَاهُ وَ وَ ا	22921	16089	3353		11490	360	1850	3500	0	0	9662	1188	89100-	199178	-
	@ -	The state of the s	Shri S.C.Sabdakar	D/ManGde.II	8231		593	0	0	500	0	10	220	Õ	0	0	0	143	1466	6765	19
	9	¥ 38	Shri L.B.Pradhan	D/ManGde.II	7394		0	0	0	0	0	10	0	 10	0	0	0	0	10	7384	3991
-	6	- A4-30	Smill S Ghosh	D/ManGde II	<u>8231</u>	E A A	100	520	0	0	0	10	220	0	Ó	0	0	40	890	7341.	Maa
	6	7240	Smti. H.Lyngdoh	D/ManGde.li	12336		100	0	0	300	0	10	0	0	0	0	0	0	410	11926	10 1 10 10 10 10 10 10 10 10 10 10 10 10
	o C		/Smti M.Diengdoh	D/ManGde.il	11641		.1187	1007	0	1000	0	10	0	0	0	0	0	0	3204	8437 _{tr}	0×124
; }	e B	5842	Smti M A Kharbuki	D/ManGde.II	10512	allobi	1187	1013	0	600	0	10	0	0	0	0	0	0	2810	7702	Mhharbe
	((s	59 43	Şmţi N.Kharbteng	D/ManGde.ll	10243	WHI AN	1207	1027 1	0	500	0	10	0	0	0	0	0	0	2744	7499 \(Nthadin
7. C	&	76 94	Shn 1.K.Mondal	D/ManGde.II	9495	W C	713	0		1200	0	10	220	0	0	0	0	69	2212	7283	mont
(S. B. KHARBANGAR) Officer Surveyor Head of Office that Prodesh		62, 45	Smli M Sawan	D/ManGde II	11622		1173	1259	0	500	0	10	0	0	0	0	0	0	2941	8681	A. A
24.6.000)		S.C		398211		29181 2	0914	353 2	27450 1	1490	450	2510 3	3500	0	0 9	3002	1440 1	09950 2	288261	

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In Support of Bill No 59 Is DI 2 2004 for Rs. ACQUITTANCE ROLL No. 59815 Dt. 24-09-2004 288/5 (PAYMENT OF SALARY BY CASH)

FORM T.R.28 [See Rule 283(1)]

'n									, (P)	YMEN	OF SAL	AKY BY	CASH			•						Page 6
•		فعيض	lte lvi	Mame Name	Design	Net Amt. Payable	Dated Signature (with stemp where necessary, unpaid	-	Co-Operat	tive Societ	es .	Consu- mer's Stores	1	Welfare/Cal e T.V/	Court	A.B.H	Family Allot.	L.I.C.	Electric Charges	Total Recovery	Net Amount	REMARKS
***		60					Berns to be noted as such and affected)	GL	EL	Sι	RD	.5/4		Scooler	Attac					rtaru, -		
	-		. —	B/F :		398211	The second second	2918	20914	3353	27450	11490	450	2510	3500	Ö	0	9662	1440	109950	288261	,
		6	65 46	Smiti Rita Tarafdar	D/ManGde.ll	9337		710	527	0	300	0	10	0	0	0	0	0	0	. 1547	7790	
	D	9	6447	Smiti Dipti Kar	D/ManGde.ii	9453		100	0	0	-300	0	10	0	0	0	0	0	0	410	.9043/	2.
	Do Pi	6	66,48°	Km.Kanta Nongkynrih	D/ManGde.II	8442		1207	527	0	250	0	10	0.	0	0.	0	0	0	1994	6448	This had
		e e	68 49	, Smti Junu Sarma	D/ManGde.II	8326	\$ 1.0 kg	1233	O Productions	0	0	0	10	230	0	0	0	0	96	1569	6757	JA.
	Dat Pla	: • -	69.50	Smti E.L.Nongbri	D/ManGde.il	10908		613	0	0	300	0	10	.0	0	0	0	0	0	923	9985	Acpi :
•	1	, ,	\$ 51	Śhn T.P.Kharel	D/ManGde.II	10037		503	0	0	1000	0	10	220	0	0	0	0	51	4784	5253	
 C.			1 52	Shri T. Sharma	D/ManGde.fl	10044		1147	0	100	् इ	0	10	0	0	0	0	652	0	2809	7235	Jones .
) 11	A. NGAR)	• \	8 53	/Shri K.B.Gurung	D/ManGde.II	9646		100	0	0 2	000 0	0 1	10	0	0	0	0	0	0 2	2110	7536	S FM
ζΗΑΓ Sicer S ⊔rad S	RBANGAR) Surveyor of Office unachal Prodesh GD under, Strillong	yC	54	Smli.Katna Monoar	D/ManGde II	ČSŰĞ	05.00	733	520	υ 5	00 d) 1	10	υ .	0	0 ()	0	0 1	763 4	1322	L'es
ا وه نو ،	Ind:11 ***			0:0	1	100 000	0 3	5527 :	2488 2.4	53 36	100 114	90 5	40 2	950 3	500 0) (10	314 1	87 12	7859 35	2530	`

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In Support of Bill No. 598/S DIE -2004 for Rs. ACQUITTANCE ROLL No. 18815 Dt. 24 09-2004 288/S (PAYMENT OF SALARY BY CASH)

FORM TR.28 [See Rule 283(1)]

																			Page -7
Item No.	Name	Design.	Net Amt. Payable	Dated Signature (with atomp where necessary, repoid items to be noted	GL	Co-Operativ		,	Consu- mer's Stores	R.Club	e T.VJ	Court	H.B.A	Family Allot	L.I.C.	Electric Charges	Total Recovery	Net Amount	REMARKS
	B/F:	-	480489	A control return	35527	22488	ິຣເ 3353	36100	11490	540	2960	3500	0	0	10314	-1587-	- 127859	352630	
5 5	Smti.A.Chakraborty	D/ManGde.II	5997		627	# O	0	800	0	10	0	0	0.	0	0	0	1437	4560	129/09/04
56/	Shri H.K.Phanbuh	D/ManGde.ll	7942		723	·527	0	200	0	10	0	0	0	0	0,	0	1460	6482 Y	2 autob
57/	Smti.E.L.Nongkynrih	D/ManGde.ll	5385		1213	547	0	0	0	10	0	0	0	0	0	0	1770	3615	19/09/19/09
56	Smli Mila Purkayastha	D/ManGde.li	7357		- 1	0	0	250	.0-	10	0	0	0	0	0	0	360	6997	2010 9/04
j9	Smti M.Dkhar	D/ManGde.II	13010	A CA	100	0	0	500	0	10	0	0	0	0	0	0	610	12400 V	Mallar .
0/)	Shii Marsiral Lanystieh	D/ManGde.ii	8941	Q of lot	1200	į	0	500	0	10	0	0	0	0	0	0	2220	6721	12 /09 0A
1	Smil Jhuma D Choudhury	D/ManGde.ii	6641	P	631		0	200	0	10	0	0	0	0	0	0	1361	5280	pd:
	Shii S.D.Purkayastha	·D/ManGde.li	6288		100	0 () 1	000	0	10	230	0	0	0	0	66	1406	4862	The Not
	Smli Thelma Mawne	D/ManGde II	6818	101 2	193 5	507 0	6	500	0 1	10	0	0	0	0	0	0	3210	3608	Marine 6
	(11)		548606	i 42	414 20	(ee) 55:	3 40	1050 11	490 6	30 .	Siske To	CHÀC	0	0 1	0514	1055	41693 4	10/175	

(S. B. KHARBANGAR)

Officer Surveyor

Head of Office

Head of Office

Anumachal Prodesh GDC

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No.	Name	Decignation Net Amount payable	necessary, unpaid items to be noted	Oues of Co-operative Societies Co-operative Credit Society	Dunting "	Pay Koll Savings S	attach-	LIC	.Misc.			Net Amount	Remarks	· ·	
1	2	3 4	5	6	7	28	9	10	11	HA	11 B	12	13-		·
Va39	Dik. Deka	Dfmm Gdelf 8503	70	100 - 300 -	100 -		6-	617-		1123		7380-			* * *
40	3mt. Aruna Gupla	-de- 5053	ou	703 513	650-		6-			1872 -		3/8/	Hluffe 29-9-64		
1 SAL	Ekri Adus Samao	- d 6932		612-	100		6-			1231		5707	29/104		
13.00	4 P.K. Neoge	- 40- 7253		1700	-	300 -	6-		-	2166		5742-	Acr.		
al 1,000 g		Total 371526.	Total unpaid Ks	33:09 - 995 8 . 634 .	37982-	2 50 3 50	252	40265	<u>ý a renementém</u> v	11 9652		<i>\$5/868</i> 35196	*,		
	Passed for Re. [in figures] on the authority Establishment	(Kupees Bill of	[in words]	20675	5		Certifie of eac receive	h amount	oper acq paid in	uittance has	bten 1	aken in res erson entitle	pect d to		(
:)	for	Cashier	1092 54 210	7	Diawing ()f6e	•			bla	oursino Office	Ce	etified S. Ser A	A be to apart dir.

Disbursing Officer

ACQUITTANCE ROOL NO. NO. In support of bill No 537/S dt 34.9-04 for Rs.

To one Kule aso to

Acquistrance Koll of Permanent for Temporary Estabhishment of Meghalaya &Arunachai Pradosh GDC. Shirong for Pay or Travelling Allowances for the Month of Net REMARKS Electric Total R Chub | Welfare/C Consu-Net Amt Dated Signature itom Design Name Co-Operative Societies Receiving Amount mer's Charges able Name of the Party of the Party Payable Stores T.V. לאת שרוון יצור היים ויים HBA dumn to be noding SCO. SLAFERD Gι ΕL arrays to and affected PARK Shri B.B.Limbu S.A. 1635.3 4447.7 125.7 0 700 S.A. Shri N.C.Deb Ro Shn P.K.Pradhan S.A. 46% D/M Div-I Shri B.Das Shri Zatinsang Store Asstt. Ö Shri H.Bhattacharjee S.K.Gde.il Shri N.R.Bhutia P/Tr.Gde.li ∕Shri G.R.Deb R.K.Gde.!! (s. B. KHARBANGAR) 3790 -Officer Surveyor Machelana & Annuchul Riedesh GDC Shiri Anup Bhattacharjee R K Gde.li sheldya e Atunuchur Riedes 485.7 335 21086.7 47044.3 C/O 1245 | 6200.

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ACQUITTANCE.ROLL In support of bill No 5371S dt. 24-8-04 for Rs.

						シ) ::					*					Page 2	1
Item No.	Name	Design.	Net Amt. Payable	Dated Signature (with stamp where necessary, unpoid items to be noted	GL	Co-Operativ	S.L	R.D.	Consu- mer's Stores		Wetfare/C able T.V.	L.I.C.	H.B.A	Electric Charges	Total Recovery	Net Amount	REMARKS
	B/F: •		68131	ex such and allested)	5926	2625	1245	6200	3290	90.	890	485.7	0	- 335	21086.7	47044.3	
	Shri B.Dohkrut	D/M Gde-li	10044		667	520	0	1500	0	10	0	0	0	0	2697	7347 U	Cool
11)	Shri D.Purkayastha	D/M Gde-II	8731		100	0	0	1500	0	10	230	0	0.	146	1986	67 4 5	Austra
12	Shri D.K.Kharnary	SecuritySupervi	3807		100	0	0	0	0	10	220	0	0	84	414	3393	H
13	Shri T.R.Dhar	S.K.Gde.II	8219		100	. 0	0	500	0	10	220	585	0	158	1573	6646 IZ	Hir .
14	Shri N.Nongbri	MTDGde.I	9297	To far	2140	0	0	500	0	10	0	0	0	0	2650	6647	191
15	Shri M.S.Wahlang	MTDGde.I	4708		1220	1033	0	0	. 0	10	0	0	0	0	2263	2445	pin,
16'	Shri B.B.Lama	MTDGde.I	4618		00	527	215	500	0	10	20	0	0	40	1412	3206	18 B.L
	Shri S B.Chettri	мто	5887	3/2	1227	510	217	200	0	10	0	0	0	0	2164	3723	, ishu
18 .5	Shirk & Sonai	GTM	5097	The state of the s	720	500	217	0	0	10	220	1012	0	0	2679	2418	Sales -

C.T. C.

10.11.04

(S. B. KHARBANGAR)

(S. B. KHARBANGAR)

Officer Surveyor

Head of Office

Head of Office

Head of Survey of

Meghologia & Frenchist

Survey of

ACQUITTANCE ROLL No. 281/5 In support of bill No.5371S dt. 24.9-04 for Rs.

Page -3

FORM IR 28

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Office, Surveyor (2. B. KHARBANCAR)

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R. D. GOND |

Bett. & Accounts Officer,

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Megh & Ar Pradesh GDG,
Survey of India, Shillong,

10.11.04

(S. B. KHARBANGAR)

Officer Surveyor

Head of Office

Head of Office

Merhalaya & Arunachal Prodesh GDC

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